

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Cont. Case (C) No. 827 of 2019**

Anil Kant Jha

.....

Petitioner

**Versus**

Shri D.K. Nayak & Ors.

.....

Opp. Parties

**CORAM: HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

For the Petitioner : Ms. Ritu Kumar, Advocate

For the Opp. Parties : Mr. Rajesh Lala, Advocate

**5/Dated: 26<sup>th</sup> June, 2020**

The matter has been heard through video conferencing with the consent of the learned counsel for the parties. They have no complaint about any audio and visual connectivity.

The instant contempt application is for alleged non-compliance of the order dated 20.06.2019 passed in W.P.(C) No.6574 of 2018.

Learned counsel for the opposite party no.1 has sought for three weeks' time to file show cause.

In view thereof, list this case on 24.07.2020.

**(Sujit Narayan Prasad, J.)**